

ACT No. XXXV OF 1867.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 5th September 1867.)

An Act to provide temporary assistance to the Financial Commissioner of the Panjáb.

WHEREAS, owing to the state of business in the Court of the Financial Commissioner of the Panjáb, it is expedient to give him some temporary assistance in the disposal of appeals now pending before him, or which, within such time as hereinafter mentioned, shall be presented in his Court; It is hereby enacted as follows :—

1. The Lieutenant Governor of the Panjáb may, with the previous sanction of the Governor General of India in Council, appoint an officer to be styled the Additional Financial Commissioner of the Panjáb, who shall hold his office during the pleasure of the said Lieutenant Governor.

2. The said Financial Commissioner may from time to time, so long as this Act shall remain in force, cause a list of the appeals which he may wish to be transferred from his Court to the Court of the said Additional Financial Commissioner, to be prepared and sent to the said Lieutenant Governor; and such Lieutenant Governor may, if he think fit, order all or any of such appeals to be transferred accordingly.

3. The procedure of the Additional Financial Commissioner in appeals so transferred, shall be regulated by the rules relating to Civil Procedure for the time being in force in the Panjáb, and his orders on such appeals shall have the same effect to all intents and purposes as if they had been made by the said Financial Commissioner.

4. The

4. The Additional Financial Commissioner shall hold his sittings at such
Place of holding place in the Panjáb as the Lieutenant Governor shall from
sittings. time to time appoint.

5. This Act shall come into operation on the first day of October 1867,
Continuance of Act. and shall remain in force until the first day of April 1868,
or until such subsequent day (if any) as the Governor
General of India in Council shall notify in the *Gazette of India*: Provided that,
as to such appeals (if any) as shall, on or before the said first day of April, or
the day so notified, as the case may be, have been transferred under the pro-
visions herein contained, and shall not have been disposed of by the Additional
Financial Commissioner, this Act shall remain in force until such appeals shall
have been disposed of as aforesaid,